IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI "A" BENCH: NEW DELHI

(THROUGH VIDEO CONFERENCING)

BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K.N.CHARY, JUDICIAL MEMBER

ITA Nos.1786 to 1791/Del/2020
Assessment Years : 2008-09 to 2013-14

Natasha Kohli, 15, Amrit Shergil Marg, New Delhi-110003. PAN-AGFPK1713P	Vs	DCIT, Central Circle-8, New Delhi.
APPELLANT		**RESPONDENT**
Appellant by	None	
Respondent by	Sh.M.Baranwal, Sr.DR	
Date of Hearing	17.02.2021	
Date of Pronouncement	17.02.2021	

ORDER

PER G.S. PANNU, VP :

These appeals by the assessee for the assessment years 2008-09 to 2013-14 are directed against the order of learned CIT(A)-24, New Delhi dated 03.09.2020.

2. None appeared on behalf of the assessee at the time of Virtual hearing before us. The learned counsel for the assessee, vide its letter received through email, has requested for withdrawal of the appeals filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.

5. In the result, appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 17th February, 2021.

Sd/- ***Sd/-***

(K.N.CHARY) **(G.S. PANNU)**
JUDICIAL MEMBER **VICE PRESIDENT**

** Amit Kumar **

Copy forwarded to:
1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI